## Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Dated: 11th January, 2010

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. H.L. Bajaj, Technical Member

Appeal No. 2 of 2010 & I.A. No. 2/10 and 3/10 Appeal No. 3 of 2010 & I.A. No. 4/10 and 5/10 Appeal No. 4 of 2010 & I.A. No. 6/10 and 7/10 Appeal No. 5 of 2010 & I.A. No. 8/10 and 9/10

Hukkeri Rural Electric Cooperative Society
Versus

.... Appellant (s)

Karnataka Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant (s): Mr. G. Joshi

Counsel for the Respondent(s): None

Order
I.A. Nos. 2/10, 4/10, 6/10 & 8/10

We do not find any ground for waiving the fee, therefore, Interlocutory

Applications for waiver of fee are dismissed in all the above mentioned matters.

(H.L. Bajaj) Technical Member (Justice M. Karpaga Vinayagam) Chairperson